

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

SERVICE TAX APPEAL NO.50854 of 2018

[Arising out of Order-in-Original No. JAI EXCUS 000 COM 27-17-18 dated 29.12.2017 passed by the Commissioner of Central Goods & Service Tax, Jaipur].

M/s. Devi Construction Company

...Appellant

VERSUS

**The Commissioner of Central Goods &
Service Tax and Central Excise**

...Respondent

Commissionerate, Jaipur - 302005

APPEARANCE:

None appeared for the appellant

Dr. Radhe Tallo, Authorised Representative for the Respondent

Coram:

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 20/04/2023

FINAL ORDER NO.50586/2023

DR. RACHNA GUPTA

None is present for the appellant. Perusal of file shows that appellant had got himself absent on most of the previous dates of hearing. Fresh notice of hearing was sent by Speed Post on 29.12.2022. The same also got delivered on the appellant as well as on his authorized Counsel. There is no presence despite the said service. The apparent conduct of the appellant from several orders on record is sufficient for us to hold that appellant is not inclined to pursue the impugned appeal. He has not been diligent at all. The appeal is, therefore, dismissed for want of prosecution as well as presence.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)